

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Miscellaneous Application No. 85486 of 2020

(On behalf of Appellant)

in

Excise Appeal No. 87712 of 2017

(Arising out of Order-in-Appeal No. KLH-EXCUS-000-APP-140-2017-18 dated 01.06.2017 passed by the Commissioner of Central Excise (Appeals), Pune-II)

Commissioner of CGST, Kolhapur

Appellant

Vasant Plaza, Commercial Complex,
Rajaram Road, Bagal Chowk,
Kolhapur 416 001.

Vs.

M/s. Mather & Platt Pumps Ltd.

Respondent

Plot No. E 25, MIDC, Gokulshirgaon,
Kolhapur 416 234.

WITH

Excise Miscellaneous Application No. 85487 of 2020

(On behalf of Appellant)

in

Excise Appeal No. 86603 of 2019

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-623 to 625-2018-19 dated 04.02.2019 passed by the Commissioner of Central Tax (Appeals-I), Pune)

Commissioner of CGST, Kolhapur

Appellant

Vasant Plaza, 4th & 5th floor,
C.S. No. 1079/2 KH, Rajaram Road,
Bagal Chowk, Kolhapur 416 001.

Vs.

M/s. Kisanveer Pratapgad Sakhar Udyog

Respondent

703, 5 Sonagaon Medha Road,
Sangaon Karan Doshi, Jawali,
Satara, Maharashtra 415 514.

Appearance:

Shri N.N. Prabhudesai, Superintendent, Authorised Representative for the Appellant

Shri Shireesh Kumar Parab, Consultant, for the 1st Respondent and
Shri J.N. Somaiya, Advocate, for the 2nd Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86699-86700/2021**

Date of Hearing: 20.08.2021

Date of Decision: 20.08.2021

PER: BENCH

Revenue has filed these miscellaneous applications seeking withdrawal of appeals, as the amount involved in each of these two cases is less than that prescribed by litigation policy Circular F. No. 390/Misc/116/2017-JC dated 22.08.2019.

2. We have considered the miscellaneous applications.

3. The miscellaneous applications are allowed and the appeals dismissed as withdrawn.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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